

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Three applications received from Bihar State Government Undertakings for the grant of letters of intent in backward areas are at various stages of consideration. The details of pending applications are not divulged till the Government have taken a final decision thereon.

**Market Values of Shares of Sunrise Industries**

8936. SHRI SRIHARI RAO : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that drug and pharmaceutical industries classed under Sunrise Industries with prospects of huge profits are rated as one of the most sound investments ;

(b) whether it is a fact that market values of shares of these Sunrise Industries have been escalating on the eve of the expected announcement of the new National Drug Policy ; and

(c) if so, the reasons for such an upward spurt ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Drugs and Pharmaceuticals Industry has not been classified as Sunrise Industry.

(b) and (c). Do not arise.

**Coal quota for Small Scale Industries in Punjab**

8937. SHRI CHARANJIT SINGH WALIA : Will the Minister of ENERGY be pleased to state :

(a) what is the quota of coal for small scale industries in Punjab ;

(b) whether full quota has been given to Punjab during the current year ; if not, the percentage of cut for coal for Punjab during the current year ;

(c) whether this cut is uniform for all the States ; and

(d) if not, the reasons for variance ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The quota for rail movement for all the States is fixed by the Railways. The ceiling limit of steam coal of Small Scale Industries in Punjab, as fixed by the Railways, is 220 wagons per month for the current year. In addition coal is supplied by road either from specified sources or from the stockyards depending on availability.

Consumers of steam coal in Punjab have not been able to utilise their full sanctioned rail movement of steam coal during the last 3 years.

(b) to (d). Keeping in view the availability of steam coal as well as the unutilised quotas by various States during 1985, the ceiling limits for 1986 have been scaled down by Railways for all the States including Punjab. The percentage of reduction varies from State to State as the unutilised quota in previous year also varies from State to State.

**Supreme Court Verdict on Shriram Food and Fertilizer Industries**

8938. SHRI KAMLA PRASAD SINGH: Will the Minister of INDUSTRY be pleased to state :

(a) whether Supreme Court has held that the Chairman and Managing Director of Shriram Food and Fertilizer Industries are personally liable for payment of compensation in case of death or injury from the escape of chlorine from the caustic chlorine plant ;

(b) if so, whether similar liabilities will be fixed on others too because of whose negligence accidents including fatal in one form or the other take place ;

(c) whether the verdict of the Supreme Court has been studied and hazardous industries identified in Delhi for shifting outside Delhi ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (d). Information is being collected and will be laid on the table of the House.